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MAHARASHTRA NATIONAL AND STATE PARKS ACT, 1970

23 of 1970

[6th May, 1971]

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MAHARASHTRA NATIONAL AND STATE PARKS ACT, 1970

[6th May, 1971]

An Act to make a provision for National Parks and State Parks in the State of Maharashtra. WHEREAS, it is expedient toprovide for the establishment, preservation, maintenance and development of National and State Parks in the State of Maharashtra in the interest of the characteristic natural features, flora and fauna thereof, and for promoting and regulating their enjoyment by the public, and for matters connected with the purposes aforesaid; It is hereby enacted in the Twenty-first year of the Republic of India as follows :-

1. Short title, extent and commencement :-

(1) This Act may be called the Maharashtra National and State Parks Act, 1970.

(2) It extends to the whole of the State of Maharashtra.

(3) It shall come into force on such date [as the State Government may, by notification in the Official Gazette, appoint.

2. Definitions :-

In this Act, unless the context otherwise requires,

(a) "Advisory Committee" means the Committee constituted under section 4:

(b) "animal" includes any mammal, bird, reptile, amphibian, fish and insect or other invertebrate;

(c) "by-laws" means the by-laws, made under section 6;

(d) "competent authority" means the officer appointed by the State Government as the competent authority under section 7;

(e) "Director" means the officer appointed by the State Government as the Director of National and State Parks, Maharashtra State, under section 3;

(f) "Park" means a National Park or a State Park constituted or deemed to be constituted under this Act;

(g) "Park Officer" means any officer or servant appointed or authorised for the purposes of this Act;

(h) "prescribed" means prescribed by rule;

(i) "rules" means the rules made under section 26;

(j) "trap" includes any contrivance or device by means of which an animal can be captured or killed;

<u>3.</u> Appointment of Director and other officers and servants :-

(1) For the purposes of this Act, the State Government may appoint the Chief Conservator of forests Maharashtra State, or any other officer of the State Government to be the Director. The State Government, or an officer authorised by it in this behalf, may appoint such other officers and servant as may be necessary, with such designations and for such local areas or for the whole State, as it or he may specify in this behalf.

(2) In the performance of his duties and exercise of his powers by or under this Act, the Director shall be subject to such general or special directions as the State Government may from time to time give. The other officers and servants shall be subordinate to the Director, and subordination of such persons amongst themselves shall be as may be determined by the State Government.

<u>4.</u> Constitution of Maharashtra and State Parks Advisory Committee :-

(1) As soon as possible after coming into force of this Act, the State Government shall constitute an Advisory Committee to be called "the Maharashtra National and State Parks Advisory Committee" consisting of the Minister for Forests as ex-officio Chairman, the Minister of State (if any), and the Deputy Minister, (if any) for Forests as ex-officio Vice-Chairman, and the Secretary to Government in the Forests Department, the Director, the person for the time being appointed Superintendent, Parks and Gardens; and ten other members nominated by the State Government in this behalf.

(2) Any Park Officer designated in this behalf by the State Government shall be the Secretary of the Advisory Committee.

(3) The members (other than ex-officio members) shall ordinarily hold office for a period of three years, or such shorter period as may be specified by the State Government:

Provided that, the tenure of office of any member may be

terminated by the State Government at any time, without assigning any reason therefor.

(4) The non-official members shall be entitled to receive such allowances in respect of expenses properly incurred in the performance of their duties as may be prescribed:

Provided that, if a member of the State Legislature is nominated as a member of the advisory committee, he shall not be entitled to receive any remuneration other than the travelling allowance, daily allowance or such other allowance which is paid to a member of the Advisory Committee for the purpose of meeting the personal expenditure incurred in attending the meeting of the Committee or in performing any other functions as such member.

5. Duties of Advisory Committee :-

It shall be the duty of the Advisory Committee to advice the State Government -

(a) in the selection of areas to be declared as National Parks or State Parks;

(b) in formulating the policy to be followed in the administration of National and State Parks;

(c) in the matter of framing rules under section 26;

(d) on any other matter connected with the National and State Parks, which may be referred to it by the State Government.

6. Procedure of Advisory Committee :-

(1) The Advisory Committee shall meet at least once a year at Bombay or such other place as the State Government may direct.

(2) The procedure (including the quorum) shall be such as the Advisory Committee may, by by-laws made in this behalf determine.

7. Notification regarding decision to declare any areas National or State Park :-

(1) Whenever on the advice of the Advisory Committee or otherwise, it appears to the State Government in respect of any area that by reason of its floral, faunal, scenic or other interest of natural beauty or its educational, scientific, archeological, historical or geological association or importance, it is desirable to take measures for the purpose of preserving, protecting, developing or enhancing the natural beauty or importance of the area, and for providing facilities for the enjoyment thereof by persons resorting thereto, the State Government may, by notification in the Official Gazette, declare that it has been decided to constitute such area to be a National Park or a State Park, as the case may be.

(2) The notification shall-

(a) describe, as nearly as possible the situation and limits of the area: and

(b) appoint an officer to the competent authority, and direct him to inquire into and determine the existence, nature and extent of any rights alleged to exist in favour of any person in or over any land comprised within such limits, and to deal with the same as provided in this Act.

Explanation.- For the purposes of clause(a), it shall be sufficient to describe the limits of the area by roads, rivers, ridges or other well known readily intelligible boundaries.

<u>8.</u> Bar of accrual of rights in area notified under section 7 :-During the interval between, the publication of the notification under section 7 and the date specified in the proclamation under clause(c) of section 9, no right shall be acquired in or over any land comprised in the area notified, except by succession.

9. Proclamation by competent authority :-

As soon as may be, after the publication of the notification under section 7, the competent authority shall publish in a manner prescribed in the local languages in every town and villages in the neighborhood of the land comprised in the area, a proclamation-

(a) specifying as nearly as possible the situation and limits of the proposed National Park or State Park;

(b) explaining the consequences, which as herein after provided, will ensue on the constitution of the National Park or the State Park;

(c) fixing a date not earlier than three months from the date of such proclamation, and requiring every person claiming any right mentioned in section 7 to present to him on or before the date so fixed a written notice specifying, or to appear before him and state, the nature of such right and the amount and particulars of the compensation (if any) claimed in respect thereof.

10. Inquiry by competent authority :-

The competent authority shall take down in writing all statements made under section 9, and shall at some convenient place inquire into all claims duly preferred under that section, and existence of any rights mentioned in section 7 and not claimed under section 9 so far as the same may be ascertained from the records of Government and evidence of any person likely to be acquainted with the same.

<u>11.</u> Powers of competent authority :-

For the purpose of such inquiry, the competent authority may exercise the following powers, that is to say-

(a) the power to enter, by himself or any officer authorised by him for the purpose upon any land, and to survey, demarcate and make a map of the same;

(b) the power of a Civil Court in the trial of suits.

<u>12.</u> Existence of rights :-

Rights in respect of which no claim has been preferred under section 9, and of the existence of which no knowledge has been acquired by inquiry under section 10, shall be extinguished, unless before the notification under section 14 is published, the person claiming them satisfies the competent authority that he had sufficient cause for nor preferring such claim on or before the date fixed under section 9.

13. Power to acquire land over which right is claimed :-

(1) In the case of a claim to a right in or over any land, the competent authority shall pass an order admitting or rejecting the same in the whole or in part.

(2) If such claim is admitted in the whole or in part, the competent authority shall either-

(a) exclude such land from limits of the proposed National Park or State Park or

(b) come to an arrangement with the owner thereof for the surrender of his rights, or

(c) proceed to acquire such land in the manner provided by the Land Acquisition Act, 1894.

(3)For the purpose of so acquiring such land-

(a) the competent authority shall be deemed to be a Collector proceeding under the Land Acquisition Act, 1894.

(b) the claimant shall be deemed to be a person interested and appearing before him in pursuance of a notice given under section 9 of that Act;

(c) the provisions of the preceding sections of that Act shall be deemed to have been complied with;

(d) the Collector, with the consent of the claimant, or the Court with the consent of both the parties, may award compensation on land, or partly in land and partly in money;

(e) in the case of the stoppage of a public way or a common pasture, the competent authority may, with the previous sanction of the State Government, provide for a substitute public way or common pasture, as far as may be practicable or convenient.

(4) The acquisition of any land or interest thereon under this Act shall be deemed to be acquisitioned for a public purpose within the meaning of the Land Acquisition Act, 1894.

14. Notification constituting National or State Park :-

(1) When the following events have occurred, namely:-

(a) the date fixed under section 9 has elapsed, and all claims (if any) made under that section have been disposed of by the competent authority;

(b) if any such claims have been made the period for appealing from the orders passed on such claims has elapsed, and all appeals (if any) presented within such period have been disposed of; and

(c) all lands (if any) to be included in the proposed National or State Park, which the competent authority has, under section 13, elected to acquire under the Land Acquisition Act, 1894, have become vested in the Government under section 16 of that Act, the State Government shall publish a notification in the Official Gazette, specifying definitely, according to the boundary-marks erected or otherwise, the limits of the National Park or a State Park, and declare the same to be constituted a National Park or a State Park, as the case may be, from a date fixed by the notification. The notification shall also specify the name by which the Park shall be known. The State Government shall before the date fixed by such notification, cause a translation thereof into the local language to be published in every town and village in the neighborhood of the Park.

(2) The State Government may by like notification constitute a National Park as a State Park and vice versa and change the name of any Park.

<u>15.</u> Power to declare area no longer National or State Park :-

The State Government may, by notification in the Official Gazette, direct that, from a date fixed by such notification, any National or State Park or any portion thereof shall cease to be such Park or part thereof.

Provided that no such notification shall be issued by the State Government, unless it has been laid in draft before each House of the State Legislature and has been approved by resolutions passed in both Houses, either with or without modifications, and upon approval, the notification shall be issued in such form in which it has been agreed to by both Houses.

<u>16.</u> Control of Parks constituted under the Act and functions and duties of the Director :-

The Director shall be the authority to control, manage and maintain all National and State Parks constituted under this Act, and for that purpose, within the limits of any Park,-

(a) may construct such roads, bridges, buildings, fences and barrier gates, and carry out such other works as he may consider necessary for the purposes such Park;

(b) shall take such steps as will ensure the security of animal life in the park and the preservation of the Park and the animals therein in a natural state;

(c) may permit the erection of buildings for the accommodation of the visitors or of shops or other undertakings, subject to such terms and conditions as he may pose to control and regulate such accommodation.

<u>17.</u> Restrictions on entry or residence in Parks :-

No person shall enter or reside in a Park, except for the purposes of health, study or recreation or matters incidental thereto or

transaction of any lawful business within the Park and otherwise than in accordance with the rules made in this behalf.

18. Acts prohibited in National or State Parks :-

In any National Park or State Park constituted under this Act, no person shall,-

(a) convey into the Park, or within its confines be in possession of any weapon, explosive, trap or poison except with the permission of the Director;

(b) kill, injure, capture or disturb any animal or remove or destroy any egg nest of any kind provided that the Director may permit killing of any animal which is a source of menace to human life or property.

(c) remove from the Park any wildlife, whether alive or dead, or any part thereof or introduce any animal or willfully allow any animal to enter into the Park, except with the permission of the Director;

(d) fell any trees within the Park or remove any plants therefrom, except with the permission of the Director;

(e) willfully or negligently cause damage by fire or otherwise to the Park or any object therein.

19. Powers of entry, search and seizure :-

(1) The Director or any Park Officer authorised by him may, if he has reasonable grounds for believing that any person has committed an offence against this Act,-

(a) search any person while entering or seeking to enter, or being on or in or leaving a Park, enter and search any premises, vehicles, vessel, other conveyance, baggage or other articles used or brought in by such person, and may, for the purpose of the search, detain such person, vehicle, vessel, conveyance, baggage or articles:

Provided that, no female shall be searched except by a female, with strict regard to decency;

(b) ask of such person all necessary questions and require such person to produce for inspection any animal, trap, weapon, tools or other articles in his possession or any permit or other document required to be obtained by him under this Act; (c) seize any article or document or other property used, kept or obtained in contravention of the provisions of this Act, and thereafter, unless the article or document or other property seized is released on execution of a bond or otherwise take all measures necessary for securing production thereof on a Court and for its safe custody pending such production.

(2) every person when so required by the Director or authorised officer shall allow such search to be made, allow access to premises, etc., answer all questions to the best of his knowledge and belief and produce the documents and articles in his possession.

20. Power to arrest without warrant :-

(1) The Director or any Park Officer authorised by him may, without ordered from a Magistrate and without warrant, arrest any person against whom a reasonable suspicion exists of having been concerned in any offence punishable under this Act and who being required to give his name and address refuses to do so, gives a name and address which the officer has a reason to believe to be false or the officer has reason to believe that he will abscond or otherwise avoid the service of a summons.

(2) Every officer making an arrest under this section shall, produce the arrested person before the nearest Magistrate, within a period of 24 hours of such arrest excluding the time necessary for the journey from the place of arrest to the Court of the Magistrate.

<u>21.</u> Offences and penalties :-

(1) Whoever contravenes any provision of this Act, or of any rule made thereunder, or commits a breach of any of the conditions of any permit or permission granted thereunder, shall be guilty of an offence against this Act, and shall, on conviction, be punished with imprisonment or a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both.

(2) When a person is convicted of an offence against this Act, the Court trying the, offence may order that any trap, weapon, tools, animal, vehicle, vessel, other conveyance or articles used in the commission of an offence or in respect of which the offence has been committed, shall be forfeited to the State Government.

22. Offences under the Act to be cognizable. V of 1898 :-

Notwithstanding anything contained in the Code of Criminal

Procedure, 1898, all offences under this Act shall be cognizable.

<u>23.</u> Powers to compound offences :-

(1) The State Government may, by notification in the Official Gazette, empower the Director or any Park Officer not below such rank as may be prescribed,-

(a) to accept from any person against whom a reasonable suspicion exist that he has committed an offence under this Act, by way of compensation of the offence, payment of a sum of money, not exceeding two thousand rupees, or at the discretion of the officer so empowered an undertaking in writing from such person to pay like sum within a specified period;

(b) when any property has been seized under section 19, to release the same on payment of the value thereof as estimated by the officer, or at the discretion of such officer on accepting an undertaking in writing from the person concerned to pay the estimated value within a specified period.

(2) On payment of such sum of money or such value or both to such officer, or on acceptance of such undertaking by such officer, as the case may be, the suspected person, if in custody, shall be discharged, the property, if any seized shall be released and no further proceedings in respect of the offence shall be taken against such person:

Provided that, any sum payable under any such undertaking, if not paid when due, shall be recoverable as an arrear of land revenue.

<u>24.</u> Persons empowered under this Act to be Public servants. XVL of 1860 :-

All officers and persons empowered to exercise any powers or to perform any duties under this Act shall be deemed to be public servants within the meaning of section 21 of the Indian Penal Code.

<u>25.</u> Protection of action taken in good faith :-

No suit, prosecution or other legal proceedings shall lie against any officer or person appointed, authorised or empowered under this Act or against Government for anything which is in good faith done or intended to be done under this Act or rules made thereunder.

26. Rules :-

(1) The State Government may, by notification in the Official

Gazette, and subject to the condition of previous publication, make rules to carry out the purposes of this Act.

(2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:-

(a) the allowances payable to non-official members of the Advisory Committee under sub-section (4) of section 4;

(b) the matter of publication of the proclamation under section 9;

(c) the purposes for which any Park may be used and the conditions subject to which any person may enter or reside or move in a Park and the period during which the Park or any portion thereof shall be open to public;

(d) the fees, if any, to be paid for entry into or for residing in a Park or for admission of any animals, vehicles, or other conveyances into the Park or for taking photographs within the Park or for any other purposes connected with the use of the Park or any portion thereof, or of any amenities provided therein;

(e) the conditions subject to which, the services or attendance of any Park Officers may be obtained by any person, visiting a Park and the fees, if any, to be paid for obtaining such services or attendance,

(f) the regulation of traffic and carriage of passengers in a Park, including the places through which persons, animals, vehicles and other conveyances may enter or leave the Park and the routes by which they may move or pass through the Park;

(g) the preservation, control and management of the Park;

(h) the protection of the flora and fauna and the property in the Park;

(i) the protection from the defacement by writing or otherwise of any tree, rock, fence, seat, road, bridge, signboard or any other object in the Park;

(j) the protection of animals, the disposal of noxious, predatory or superabundant animals and the taking of animals for scientific and propagation purposes;

(k) the preservation of public health and the abatement and

prevention of nuisances;

(I) the prevention of any unauthorized exhibition, fixing, erection or retaining of any advertisement, board, hoarding or structure in the Park and the removal of such advertisement board, hoarding or structure;

(m) the additional powers and duties of the Director and Park Officers in regard to maintenance and management of Parks;

(n) the circumstances in which and the conditions subject to which any of the powers and duties of any of the officers under this Act may be delegated by the Director to any subordinate officer or servant;

(o) any matter which is to be or may be prescribed under this Act;

(p) any other matter for which in, the opinion of the State Government provision is expedient or necessary to carry out the objects of the Act.

(3) Every rule made under this Act shall be laid as soon as may be after it is made before each House of the State Legislature while it is in session for a total period of thirty days which may be comprised in one session or two successive sessions, and if, before expiry of the session in which it is so laid or the session immediately following, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall, from the date of publication of notification in the Official Gazette of such decision, have effect only in such modified form or be of no effect, as the case may be, so however that any such modification or annulment shall be without prejudice to the validity of anything previously done or omitted to be done under that rule.

27. Repeals and savings :-

(1) On the commencement of this Act, the Bombay National arks Act, 1950. and the Madhya Pradesh National Parks Act, 1955, shall stand repealed.

(2) Notwithstanding the repeal of the said laws by sub-section (1), -

(a) any area constituted or declared to be a National Park under either of the repealed laws shall be deemed to be a constituted National Park under this Act;

(b) anything else done or any other action taken(including any appointment or application made, notification, order or direction issued fee levied, proceeding taken or permission given) under either of the two laws so repealed and in force immediately before the commencement of this Act, shall in so far as it is not inconsistent with the provisions of this Act, and unless the State Government otherwise, directs, be deemed to have been made, issued, levied, taken or given under relevant provisions of this Act, and continue to be in force in the respective area accordingly, unless and until superseded by anything done or any action taken under this Act:

Provided that, no regulations, rules, by-laws, notifications or other instruments made under either of the repealed laws and in force immediately before the commencement of this Act shall be deemed to be inconsistent with the provisions of this Act by reason only of the fact that under this Act for that matter, it is permissible to make only rules or by- laws or notifications or other instruments, as the case may be.

28. Operation of certain other laws not barred. XVI of 1927.Bom. XXIV of 1951 :-

Nothing in this Act shall affect or limit the operation of the Indian Forest Act, 1927, or the Bombay Wild Animals and Wild Birds Protection Act, 1951, in any area constituted or deemed to be constituted a National or State Park under this Act.

<u>29.</u> Act not applicable to ancient monuments, etc, national importance :-

For the avoidance of doubt, it is hereby declared that nothing in this Act shall apply to any ancient and historic monuments, or archeological sites or remains, declared by or under any law made by Parliament to be of national importance.